

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO-1118
TO BE ANSWERED ON, FRIDAY, THE 3rd DECEMBER, 2021**

Tele-Law Mobile App

1118. SHRI POCHA BRAHMANANDA REDDY:

DR. SANJEEV KUMAR SINGARI:

SHRIMATI GODDETI MADHAVI:

SHRI M.V.V. SATYANARAYANA:

SHRI SRIDHAR KOTAGIRI:

SHRI TALARI RANGAIAH:

SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has recently launched the Citizen's Tele-Law Mobile App;
- (b) if so, the details thereof; and
- (c) the salient features of this App along with the benefits of this App for the citizens?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

- (a) to (c) Yes Sir. Tele-Law is a unique e-interface platform which provides pre litigation legal advice and legal consultation to people, especially to the needy and disadvantaged, through Panel Lawyers via video conferencing and telephone facilities, available at Common Service Centers (CSCs). Constant endeavours are being made to make Tele-Law a robust, popular and versatile medium. As a step in this direction, Government has recently launched the Citizens' Tele-Law Mobile App. The Mobile App enables any beneficiary to seek pre-litigation legal advice by consulting the Panel Lawyer directly through the Mobile App. The consultation is free

of cost for the beneficiaries entitled to free legal aid under Section 12 of Legal Services Authorities (LSA) Act, 1987 while others can avail at a modest fee of Rs 30 per consultation. At present, the App is available in 6 languages viz. Marathi, Punjabi, Tamil, Telugu, Hindi and English.

Tele-Law is currently operational in 51,434 Common Service Centers (CSCs) covering 633 districts across 34 States/UT in the country, including 115 Aspirational Districts. 12,46,922 beneficiaries have registered for advice out of which advice has been enabled in 12,31,746 cases. This includes 3,81,791 women, 3,74,294 OBCs, 3,25,413 Scheduled Castes and 2,45,349 Scheduled Tribes. During Covid times, Tele-Law helped common citizens to claim their rights and entitlement under various Government welfare schemes.
